

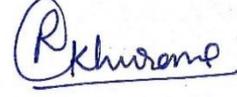
BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****Original Application No. 403/2025 (IA No 530/2025)****RWA Sector 31 South Block Faridabad****Applicant****Versus****State of Haryana & Ors.****Respondent(s)****INDEX**

Sr. No.	Particulars	Page No.
1.	REPLY ON BEHALF OF RESPONDANT NO. 2 (HSPCB) AND RESPONDANT NO. 4 (DEPUTY COMMISSIONER, FARIDABAD) THROUGH SANDEEP SINGH REGIONAL OFFICER, HSPCB, FARIDABAD.	1-8
2.	Annexure-R/1: Copy of Consent to Establish dated 22.11.2024.	9-12
3.	Annexure-R/2: Copy of Chapter-10 of Estate Management Procedure (EMP)- 2015.	13
4.	Annexure-R/3: Copy of letter dated 11.11.2024 submitted to the AGM officer, HSIIDC, Faridabad.	14-15
5.	Annexure-R/4: Copy of CTO dated 07.02.2025.	16-19
6.	Annexure-R/5: Copy of Email dated 02.05.2025 alongwith latter dated 02.05.2025 of the HSIIDC.	20-21
7.	Annexure-R/6: Copy of Direction dated 20.05.2025.	22
8.	Annexure-R/7: Copy of SCN dated 03.07.2025.	23-24
9.	Annexure-R/8: Copy of reply dated 05.08.2025.	25
10.	Annexure-R/9: copy of SCN dated 28.10.2025.	26-27

11.	Annexure-R/10: Unit's reply dated 04.11.2025.	28
-----	--	----

Place: Faridabad
Dated: 08.11.2025

Through



Rahul Khurana, Advocate
A-174 A, 2nd Floor, Defence Colony
New Delhi, 09811894060
rkhuranalegal@gmail.com

BEFORE THE NATIONAL GREEN TRIBUNAL**PRINCIPAL BENCH, NEW DELHI****OA No. 403/2025****RWA Sector 31 South Block Faridabad****Applicant****Versus****State of Haryana & Ors.****Respondent(s)**

**REPLY ON BEHALF OF. RESPONDENT NO. 2
(HSPCB) AND RESPONDANT NO. 4 (DEPUTY
COMMISSIONER, FARIDABAD) THROUGH SANDEEP
SINGH, REGIONAL OFFICER, HSPCB, FARIDABAD
MOST RESPECTFULLY SHOWETH:**

- 
1. That by way of present original application, the Applicant has raised a grievance against the Respondent No. 6, M/s. Shree Ram Concretes which is running a Ready-Mix Concrete (RMC). The Applicant alleges that the Respondent No. 6 is operating near the residential area of the Applicant's Colony in Sector-31, Faridabad. Further grievance of the Applicant is that the Respondent No. 6 is violating the Consent to Operate conditions and has not deployed the proper environmental safeguards and is causing noise and air pollution. The Applicant alleges that the Respondent No. 6 uses heavy diesel generators round the clock and is involved in cement batching, vehicular movement of trucks and loading/unloading of sand and aggregates which are creating environmental hazards.
 2. That it is submitted that, the respondent unit M/s. Shree Ram Concretes has obtained the CTE and CTO from the

HSPCB as per policy of the Board. It is relevant to mention certain factual matrix which is as under:

- (i) That the respondent unit, M/s Shree Ram Concretes, applied for Consent to Establish (CTE) on 12.11.2024. Certain documents were submitted by the units with CTE application and also in pursuance to clarification sought by Board. Said application was scrutinized as per check list of Consent Policy Order dated 04.12.2020. The documents, included the Letter dated 11.11.2024 submitted to the AGM Officer, HSIIDC, Faridabad. It is relevant to mention here that para 10.1 of chapter 10 of Estate Management Procedure (EMP)-2015 provides that the allottee may change the project at any stage for permissible activities conforming to the area/plot only. It further provides that though no prior approval shall be required from HSIIDC for any such change of the project, however, the allottee shall be required to intimate the same to the concerned Estate Manager of HSIIDC within 60 days of such change. Accordingly, considering the letter dated 11.11.2024 as intimation to HSIIDC regarding change of the project in view of chapter 10 of the Estate Management Procedure (EMP)-2015 and other relevant documents submitted by the unit, CTE was granted on 22.11.2024. Copy of CTE dated 22.11.2024 granted to the unit is annexed as **Annexure-R/1**. Copy of Chapter-10 of Estate Management Procedure (EMP)-2015 is annexed as **Annexure-R/2**. Copy of letter dated 11.11.2024 submitted to the AGM Officer, HSIIDC, Faridabad is annexed as **Annexure-R/3**.
- (ii) The unit applied for CTO on 18/01/2025. The HSPCB verified the provision of Air Pollution Control Measures i.e. dust collector system, covered shed for material

storage, and basic water sprinkling arrangements adopted by the unit and granted CTO on 07.02.2025. Copy of CTO dated 07.02.2025 is annexed as **Annexure-R/4**.

(iii) In the initial days of April 2024, local residents raised grievances before the Deputy Commissioner, Faridabad alleging that the RMC plant was causing dust pollution and public inconvenience due to its proximity to a residential area. Such complaint was also received through the Samadhan Shivir held on 28.04.2025, reiterating the same concerns. In view of the complaints, the HSIIDC reviewed the plot allotment records and, vide communication dated 21.04.2025, stated that the plot had been re-allotted to M/s Hemant Kumar for establishing an Automotive Components Manufacturing Project (as per re-allotment letter dated 27.07.2023), and therefore, the RMC operations were allegedly unauthorized. Further, HSIIDC issued a Show Cause Notice (SCN) directing the unit to halt operations. In view of the HSIIDC communication, HSPCB issued the Show Cause Notice for revocation of CTE and CTO vide letter dated 21.04.2025. The unit in the meantime filed an online request to the HSIIDC for change of project. After consideration, the HSIIDC vide its letter dated 02.05.2025 acknowledged the request for change of project. Copy of email dated 02.05.2025 alongwith letter dated 02.05.2025 of the HSIIDC is annexed as **Annexure-R/5**. It is submitted that after communication dated 21.04.2025 directing the unit to halt operation, unit was not permitted to operate till 02.05.2025 when HSIIDC withdrawn the notice.

3. That keeping in view of the grievance raised against the respondent unit and the fact that unit is located in proximity to residential area, extra measures were reviewed for the benefit of the public at large and directions dated 20.05.2025 were issued to the unit to ensure maximum safeguards/special effective measures in order to minimize the impact on the people residing in the vicinity. These include adequate barricading towards the residential area, wind screens, paved internal roads, proper material handling and storage facility and effective and adequate water sprinkling measures involving utilization of anti-smog guns. Further unit was instructed not to allow the movement of vehicles from the gate facing the residential area. Since unit did not submit the reply of the directions issued, therefore SCN for closure was issued to the unit on 03.07.2025 to implement and ensure extra pollution control equipment and adequate safeguard mechanism. Unit submitted the reply dated 05.08.2025. Copy of directions dated 20.05.2025 is annexed as **Annexure-R/6**. Copy of SCN dated 03.07.2025 is annexed as **Annexure-R/7**. Copy of Reply dated 05.08.2025 is annexed as **Annexure-R/8**.

4. That in order to verify the measures taken as claimed in unit's reply dated 05.08.2025, inspection was conducted on and certain shortcomings were still observed. During the inspection, it was observed that the unit had not implemented the extra environmental safeguards as communicated earlier and remained non-compliant with the directions issued by this office. Although unit has installed 250 KVA genset CPCB IV compliant. The following deficiencies were noted: Absence of adequate barricading/wall with proper height towards residential area. Non-utilization of anti-smog guns for dust emission control. Inadequate water sprinkling measures within the premises

etc. Subsequently SCN for closure was issued to the unit on dated 28.10.2025. Copy of SCN dated 28.10.2025 is annexed as **Annexure-R/9**. The unit submitted a reply dated 04.11.2025 (**Annexure-R/10**) claiming that compliance had been achieved with respect to the directions issued by HSPCB and to verify the same, an inspection was conducted on 06.11.2025. However, upon re-verification during the inspection process on 06/11/2025, it was found that no effective compliances were made with respect to the above shortcomings.

In view of the non-compliances and failure to implement the extra measures for pollution control, the Regional Office, HSPCB, Faridabad has recommended to Head office on 06/11/2025 to issue closure order against the unit.

Date: 08.11.2025
Place: Faridabad



**Regional Officer
Faridabad Region**

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 403/2025

Reg. No. 253
Date 8/11/25

In the matter of:

RWA Sector 31 South Block Faridabad

Applicant

Versus

State of Haryana & Ors.

Respondent(s)

AFFIDAVIT

I, Sandeep Singh, Regional Officer, HSPCB, Faridabad, Regional Officer, Haryana State Pollution Control Board, Faridabad Region aged about 44 years do hereby solemnly affirm and state as under:-

1. That in the aforesaid official capacity, I am well conversant with the facts and circumstances of the case, therefore, I am competent to swear this affidavit.
2. That I have gone through the contents of accompanying reply which has been drafted under my instructions.



[Signature]

Deponent

Verification:

Verified at Faridabad on 08 day November 2025 that the contents of affidavit are true and correct to my knowledge and on the basis of information derived from the official record which I believe to be true and no material fact has been concealed therein.

[Signature]

Deponent

ATTESTED

[Signature]
Notary, Faridabad (Haryana)

8 NOV 2025


HARYANA STATE POLLUTION CONTROL BOARD


**Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-
hspcbrofr@gmail.com**

*Website: www.hrocmms.nic.in E-Mail - Hqhspcb@hspcb.org.in
Telephone No.: 0172-2577870-73*

No. HSPCB/Consent/ : 313298224FDBDCTE85081572

Dated:22/11/2024

To.

**M/s : Shree Ram Concretes
15/1 SECTOR 31 FARIDABAD
FARIDABAD
121002**

Sub. : Grant of consent to Establish to M/s Shree Ram Concretes

Please refer to your application no. 85081572 received on dated 2024-11-12 in regional office Faridabad.

With reference to your above application for consent to establish, M/s Shree Ram Concretes is here by granted consent as per following specification/Terms and conditions.

Consent Under	AIR/WATER
Period of consent	22/11/2024 - 21/11/2029
Industry Type	Ready mix cement concrete irrespective of investment cost
Category	GREEN
Investment(In Lakh)	566.5
Total Land Area (Sq. meter)	2608.0
Total Builtup Area (Sq. meter)	420.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.1 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Permissible Domestic Effluent Parameters	
1. NA	
Permissible Trade Effluent Parameters	
1. NA	mg/l
Number of stacks	1
Height of stack	

1. STAKE ATTACHED T O D U S T C O L L E C T O R	10 Meter
Permissible Emission parameters	
1. SPM	150 mg/m ³
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	Kilowatt/day

Regional Officer, Faridabad
Haryana State Pollution Control Board.

Terms and conditions

1. The industry has declared that the quantity of effluent shall be 0.1 KL/Day i.e 0KL/Day for Trade Effluent, 0 KL/Day for Cooling, 0.1 KL/Day for Domestic and the same should not exceed .
2. The above 'Consent to Establish' is valid for 60 months from the date of its issue to be extended for another one year at the discretion of the Board or till the time the unit starts its trial production whichever is earlier. The unit will have to set up the plant and obtain consent during this period.
3. The officer/official of the Board shall have the right to access and inspection of the industry in connection with the various processes and the treatment facilities being provided simultaneously with the construction of building/machinery. The effluent should conform the effluent standards as applicable
4. That necessary arrangement shall be made by the industry for the control of Air Pollution before commissioning the plant. The emitted pollutants will meet the emission and other standards as laid/will be prescribed by the Board from time to time.
5. The applicant will obtain consent under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of the Air (Prevention & Control of Pollution) Act, 1981 as amended to-date-even before starting trial production
6. The above Consent to Establish is further subject to the conditions that the unit complies with all the laws/rules/decisions and competent directions of the Board/Government and its functionaries in all respects before commissioning of the operation and during its actual working strictly.
7. No in-process or post-process objectionable emission or the effluent will be allowed, if the scheme furnished by the unit turns out to be defective in any actual experience
8. The Electricity Department will give only temporary connection and permanent connection to the unit will be given after verifying the consent granted by the Board, both under Water Act and Air Act.
9. Unit will raise the stack height of DG Set/Boiler as per Board's norms.
10. Unit will maintain proper logbook of Water meter/sub meter before/after commissioning.

62

11. That in the case of an industry or any other process the activity is located in an area approved and that in case the activity is sited in an residential or institutional or commercial or agricultural area, the necessary permission for siting such industry and process in an residential or institutional or commercial or agricultural area or controlled area under Town and Country Planning laws CLU or Municipal laws has to be obtained from the competent Authority in law permitting this deviation and be submitted in original with the request for consent to operate.
12. That there is no discharge directly or indirectly from the unit or the process into any interstate river or Yamuna River or River Ghaggar.
13. That the industry or the unit concerned is not sited within any prohibited distances according to the Environmental Laws and Rules, Notification, Orders and Policies of Central Pollution control Board and Haryana State Pollution Control Board.
14. That of the unit is discharging its sewage or trade effluent into the public sewer meant to receive trade effluent from industries etc. then the permission of the Competent Authority owing and operating such public sewer giving permission letter to his unit shall be submitted at time of consent to operate.
15. That if at any time, there is adverse report from any adjoining neighbor or any other aggrieved party or Municipal Committee or Zila Parishad or any other public body against the unit's pollution; the Consent to Establish so granted shall be revoked.
16. That all the financial dues required under the rules and policies of the Board have been deposited in full by the unit for this Consent to Establish.
17. In case of change of name from previous Consent to Establish granted, fresh Consent to Establish fee shall be levied.
18. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource
19. That the unit will take all other clearances from concerned agencies, whenever required.
20. That the unit will not change its process without the prior permission of the Board.
21. That the Consent to Establish so granted will be invalid, if the unit falls in Aravali Area or non conforming area.
22. That the unit will comply with the Hazardous Waste Management Rules and will also make the non-leachate pit for storage of Hazardous waste and will undertake not to dispose off the same except for pit in their own premises or with the authorized disposal authority.
23. That the unit will submit an undertaking that it will comply with all the specific and general conditions as imposed in the above Consent to Establish within 30 days failing which Consent to Establish will be revoked.
24. That unit will obtain EIA from MoEF, if required at any stage.
25. In case of unit does not comply with the above conditions within the stipulated period, Consent to Establish will be revoked.
26. That unit will obtain consent to operate from the board before the start of product activity.

63

27. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.
28. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions

Other Conditions :

1. CTE so granted will be based on the information provided by the unit through online portal, without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation made by the unit come to the notice of the Board at any stage or information submitted by the unit is found false, CTE so granted will not affect the prosecution action to be initiated against the unit for such violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/Source of air emissions/type & quantity of fuel without prior permission of the Board. 3. Unit will maintain good housekeeping during the construction phase & will adopt all necessary steps for the curtailment of pollution. 4. Unit will comply with all the direction issued time to time by HSPCB,CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab & Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 5. Grant or renewal of CTE /CTO does not prevent the Board from revoking of those CTE / CTO including taking appropriate action against those defaulting units, where CTE or CTO has been obtained or got extended on the basis of wrong declaration or false documents and also who fail to comply with any of the conditions of CTE/CTO granted to such units or any relevant provisions of Water Act, 1974 and Air Act, 1981 beside forfeiture of performance security deposited by the unit for obtaining CTE. 6. Unit will use only approved source of water supply. In case of use of bore well unit will obtained prior permission from HWRA.



*Regional Officer, Faridabad
Haryana State Pollution Control Board.*

Chapter 10
Change of Project

- 10.1 The allottee may change the project at any stage for permissible activities conforming to that area/plot only, provided the ratio of fixed capital investment (land, building and Plant & machinery including misc. fixed assets) is maintained at 60:20:20). Though no prior approval shall be required from HSIIDC for any such change of project, however, the allottee shall be required to intimate the same to the concerned Estate Manager of HSIIDC within 60 days of such change. Further, while undertaking any such change of project, factors such as nature of pollution, high water consumption/ effluent, availability of requisite infrastructure facilities in the concerned industrial estate to meet the proposed project parameters etc. shall be considered by the allottee and any approvals in this regard, if required, from State/Central Government, Pollution Control Board, Other Regulatory Bodies / authorities and compliance of their norms, shall be the responsibility of the allottee. The period for implementation of the changed project shall remain the same as per terms of allotment. No fee shall be payable for any such change of project. In case of prestigious category projects, where there is reduction in fixed capital investment, change of project shall require permission of the Corporation.
- 10.2 In the case of allotment of plots/sheds in product specific Industrial Estates/Parks e.g. Food Park, Technology Park, Footwear Park, Agriculture Implements park, Textile park etc., the change of project can be undertaken only for specified activities in that particular Estate/ Park.
- 10.3 **Due diligence and warning to the allottees:**
Although, there are no restrictions on change of project by the allottees and no prior permission is required from the HSIIDC for the same, however, if the premises is found to be utilized for any non-permissible activity, the allottee bears the risk of its resumption notwithstanding that he may plead ignorance about the rules. Hence, it is the duty of the allottee to carry out due diligence before undertaking any change of project.

Note: The amendments in this Chapter are applicable w.e.f. 16.06.2016.

65
HSIIDC (Esttnt Office)
IMT, Sector-69, Faridabad
Distt No.....2326.....
Date.....11/11/24.....

10 NOV-2024

To

The AGM officer (state)

Hsiidc Faridabad

Subject:- Related to the change of nature of business manufacturing.

This is to inform you that I Hemant Kumar son of sh. Rajkumar having a property address 15/1 HSIIDC, Sector 31 Faridabad.

On this address I want to start a new business of manufacturing of ready mix concrete for this, I need to change the nature of business from manufacturing of auto components to ready mix concrete .

So please it's a humble request to you to please change the nature of business from making of auto component manufacture of ready mix concrete.

We shall be very highly obliged you for this cause.

Thanks and regards

Hemant Kumar

81307 13434



हरियाणा राज्य औद्योगिक
एवं संरचना विकास
निगम लिमिटेड

Haryana State Industrial and
Infrastructure Development
Corporation Ltd.

Office Complex, HSIIDC, IMT Faridabad
E-mail ID : estate.faridabad@hsiidc.org.in

(A State Government Undertaking)

Re-Allotment Letter (under provisions of EMP-2015)

Ref. No. HSIIDC/BO/FBD/2023/1254

Date: 23/07/23

Sh. Hemant Kumar, S/o Sh. Raj Kumar,
House No. 194, Sector-37,
Faridabad - Haryana.

Sub: Letter of Re-allotment in respect of Plot No. 15/1, Sector-31, Industrial Estate Faridabad
(Transferred from HSVP).

Dear Sir,

WHEREAS, an Industrial Plot No. 15/1, Sector-31, at Industrial Estate, HSIIDC Faridabad, (Taken over from HSVP), was initially allotted to M/s Tirupati Udyog Limited, vide memo no. 15013, dated 18.05.1987, M/s Tirupati Udyog limited, had changed the name of the company in the name & style of M/s Sureka Coated Tubes & Sheets Ltd., on 21.12.1987. The allottee company i.e. M/s Tirupati Udyog Limited, (Now known as M/s Sureka Coated Tubes & sheets Ltd.) executed the sale deed on 16.12.2005 in favour of M/s EP Pressforge (India) Ltd. the initial allottee M/s Tirupati Udyog limited (hereinafter referred to as the original allottee).

AND WHEREAS, vide request dated 29.09.2022, the original allottee/transferee requested HSIIDC for grant of permission to transfer the said plot in favour of Sh. Hemant Kumar, S/o Sh. Raj Kumar, R/o House No. 194, Sector-37, Faridabad, for setting up the industrial project for manufacturing of auto components.

AND WHEREAS the HSIIDC, acceded to the request of the original allottee and agreed to allow the transfer of the said plot vide letter no. HSIIDC/BO/FBD/2022:1966-1967, dated 04.10.2022, in favour of Sh. Hemant Kumar, S/o Sh. Raj Kumar, R/o House No. 194, Sector-37, Faridabad, for setting up the industrial project for manufacturing of auto components, on the terms and conditions contained in the RLA/agreement dated 25.07.2023 executed between the allottee and the HSIIDC/HSVP.

And whereas the regular letter of allotment of this plot was issued by the Corporation before coming into force of EMP-2015. Any additional price of the aforesaid plot/shed, as a consequence of enhancement in compensation that has been/may be awarded by the Court(s), in any matter/cases arising out of the acquisition proceeding or any incidental or connected matter there to, shall be payable by the transferee allottee, as and when demanded by the Corporation.

NOW, THEREFORE, as a sequel to the aforesaid RLA/Agreement date 25.07.2023, having been executed between the allottee and HSIIDC/HSVP therein, this letter of re-allotment is issued in favour of Sh. Hemant Kumar, S/o Sh. Raj Kumar, R/o House No. 194, Sector-37, Faridabad, for setting up the industrial project for manufacturing of auto components, subject to the terms and conditions contained in the aforesaid agreement dated 25.07.2023.

For Hr. State Indl. & Infra. Dev. Corpn. Ltd.

AGM (Estate)
HSIIDC, Faridabad

HSIIDC - your partner in progress

पंजीकृत कार्यालय : अं० सी 13-14, सेक्टर-6, पंचकुला-134109

REGD. OFFICE: NO. C-13-14, SECTOR-6, PANCHKULA. TEL : 2590481-83, FAX: 31 (172) 2590474 E-MAIL : info@hsiidc.org WEBSITE : www.hsiidc.org

NEW DELHI OFFICE : TEL : 23347690-81-82, FAX : 91 (11) 23347698 E-MAIL : delhi.hsiidc@gmail.com

Corporate Identity Number : U20199HR1067GC034545

67


HARYANA STATE POLLUTION CONTROL BOARD
**Faridabad Sec.-16-A, Opp. Hewo Apartment,
Faridabad Ph. 0129-2225315(O) Email:-**
hspcbrofr@gmail.com
E-mail: hspcb@hry.nic.in

No. HSPCB/Consent/ : 313298225FDBDCTO91703090
Dated:07/02/2025
To.
**M/s :Shree Ram Concretes
15/1 SECTOR 31 FARIDABAD**
Subject: Grant of consent to operate to M/s Shree Ram Concretes.

Please refer to your application no. 91703090 received on dated 2025-01-18 in regional office Faridabad. With reference to your above application for consent to operate, M/s Shree Ram Concretes is here by granted consent as per following specification/Terms and conditions.

Consent Under	BOTH
Period of consent	07/02/2025 - 31/12/2034
Industry Type	Ready mix cement concrete irrespective of investment cost
Category	GREEN
Investment(In Lakh)	566.5
Total Land Area(Sq. meter)	2608.0
Total Builtup Area(Sq. meter)	425.0
Quantity of effluent	
1. Trade	0.0 KL/Day
2. Domestic	0.1 KL/Day
Number of outlets	1.0
Mode of discharge	
1. Domestic	Septic tank
2. Trade	
Domestic Effluent Parameters	
1. NA	
Trade Effluent Parameters	
1. NA	
Number of stacks	2
Height of stack	
1. STAKE ATTACHED TO DUST COLLECTOR	10 Meter
2. Stack attached to Gen set of capacity 250 KVA	10 Meter

Emission parameters	
1. SPM	150 mg/m ³
Product Details	
1. READY MIX CONCRETE	1000 Metric Tonnes/day
Capacity of boiler	
1. NA	Ton/hr
Type of Furnace	
1. NA	
Type of Fuel	
1. Electricity	Kilowatt/day
2. Diesel	0.02 KL/day
Raw Material Details	
STONE GRIT DUST	400 Metric Tonnes/Day
Cement	400 Metric Tonnes/Day
FLYASH	100 Metric Tonnes/Day
ADMIXTURE	100 Metric Tonnes/Day

HARYANA STATE

Regional Officer, Faridabad
Haryana State Pollution Control Board.

Terms and conditions

1. The applicants shall maintain good house keeping both within factory and in the premises. All hose pipelines valves, storage tanks etc. shall be leak proof. In plant allowable pollutants levels, if specified by State Board should be met strictly.
2. The applicant/company shall comply with and carry out directive/orders issued by the Board in this consent order at all subsequent times without negligence of his /its part. The applicant/company shall be liable for such legal action against him as per provision of the law/act in case of violation of any order/directives. Issued at any time and or non compliance of the terms and conditions of his consent order.
3. The applicant shall make an application for grant of consent at least 90 days before the date of expiry of this consent.
4. Necessary fee as prescribed for obtaining renewal consent shall be paid by the applicant alongwith the consent application.
5. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above required variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard vary all or such condition and there upon the applicant shall be bound to comply with the conditions so varied.
6. The industry shall provide adequate arrangement for fighting the accidental leakages, discharge of any pollutants gas/liquids from the vessels, mechanical equipment etc. which are likely to cause environment pollution.
7. The industry shall comply noise pollution (Regulation and control) Rules, 2000.
8. The industry shall comply all the direction/Rules/Instructions as may be issued by the MOEF/CPCB/HSPCB from time to time.

69

9. The industry shall ensure that various characteristics of the effluents remain within the tolerance limits as specified in EPA Standard and as amended from time to time and at no time the concentration of any characteristics should exceed these limits for discharge.

10. The industry would immediately submit the revised application to the Board in the event of any change in the raw material in process, mode of treatment/discharge of effluent. In case of change of process at any stage during the consent period, the industry shall submit fresh consent application alongwith the consent to operate fee, if found due, which may be on any account and that shall be paid by the industry and the industry would immediately submit the consent application to the Board in the event of any change during the year in the raw material, quantity, quality of the effluent, mode of discharge, treatment facilities etc.

11. The officer/official of the Board shall reserve the right to access for the inspection of the industry in connection with the various process and the treatment facilities. The consent to operate is subject to review by the Board at any time.

12. Permissible limits for any pollutants mentioned in the consent to operate order should not exceed the concentration permitted in the effluent by the Board.

13. The industry shall pay the balance fee, in case it is found due from the industry at any time later on.

14. If the industry fails to adhere to any of the conditions of this consent to operate order, the consent to operate so granted shall automatically lapse.

15. If the industry is closed temporarily at its own, they shall inform the Board and obtain permission before restart of the unit.

16. The industry shall comply all the Directions/ Rules/Instructions issued from time to time by the Board.

17. Industry should adopt water conservation measures to ensure minimum consumption of water in their process. Ground water based proposals of new industries should get clearance from Central Ground Water Authority (CGWA)/ Haryana Water Resources (Conservation, Regulation and Management) Authority (HWRA) for scientific development of precious resource.

18. The industrial/non industrial sector projects shall develop green belt (as applicable) in its premises including periphery, entry and exit, as per notifications/conditions of EC/directions of MOEF/CPCB/SPCB/NGT/ any court of law. In case of stone crushers, hot mix plants, mineral grinding units, screening plants and brick kilns etc., the unit shall develop adequate green belt and erect barrier/barricade/boundary wall as applicable, as per notifications/directions of MOEF/CPCB/SPCB/NGT/ any court of law.

19. The unit shall develop paved or hard surfaced approach road to the site of unit (including the storage site, if it is at different place) from the nearest public road for transportation of raw material/final product.

Specific Conditions :

1. CTO so granted will be without prejudice to any violation made by unit in past & will be deemed cancelled if any such violation come to the notice of the Board at any stage and the CTO so granted will not affect the prosecution action to be initiated against the unit for such past violations caused by the unit. 2. Unit will not change the quantity of domestic effluent/trade effluent/ air emissions sources without prior permission of the Board. 3. Unit will deposit balance fee, if any found at any stage pending against the unit. 4. Unit will comply with all the direction issued time to time by HSPCB, CPCB, CAQM, Hon'ble NGT, Hon'ble Punjab

70

& Haryana High Court, Hon'ble Supreme Court of India and other concerned authorities. 5. Renewal of CTO will not prevent the Board from taking appropriate action against the defaulting units including revoking the CTO, which will fail to comply with any of the conditions of the CTO or any relevant provisions of the Water Act, 1974 and Air Act, 1981. 6. Sampling of unit will be conducted within 03 months of grant of this CTO and in case unit found non-complying with prescribed standards, Closure, prosecution and imposition of Environmental Compensation shall be initiated against the unit. 7. Unit will liable to pay environmental compensation at any stage imposed by the Board.

*Regional Officer, Faridabad
Haryana State Pollution Control Board.*



71

Annexure-R/5

Regional Officer HSPCB, Faridabad <hspcbrofr@gmail.com>

Gmail

plot no 15/1, sector 31, Faridabad- (HSVP transferred to HSIIDC)- Show Cause Notice
for unauthorized use of Industrial plot premises for running RMC Mixture Plant.

Fri, May 2, 2025 at 5:29 PM

ESTATE FARIDABAD <estate.faridabad@hsiidc.org.in>
O. hspcbrofr@gmail.com

Kind Attention: Sh. Sandeep Singh, RO, HSPCB, Faridabad

This is in reference to the Show Cause Notice dated 21.04.2025 issued to Sh. Hemant S/o Sh. Raj Kumar R/o Hno. 194, Sec-37, Faridabad in respect of Plot no. 15/1, Sec-31, Faridabad. In this connection, it is informed to you that on the basis of reply submitted by the applicant on 30.04.2025 and the online application filed for the change of project from Auto Components to RMC production with computerized Batching Plant, the Show Cause Notice dated 21.04.2025 is hereby withdrawn and the change of project to RMC production with computerized Batching Plant is hereby allowed vide our permission letter dated 02.05.2025 (Copy enclosed).

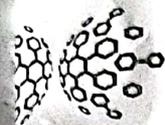
This is for your information and further necessary action please.

Thanking You,
For HSIIDC Ltd.,

(S.K.Kataria),
Estate Manager,
HSIIDC, Faridabad

From: "ESTATE FARIDABAD" <estate.faridabad@hsiidc.org.in>
To: "Deputy Commissioner Faridabad" <dcfbd@hry.nic.in>
Cc: hspcbrofr@gmail.com
Sent: Monday, April 21, 2025 12:46:09 PM
Subject: plot no 15/1, sector 31, Faridabad- (HSVP transferred to HSIIDC)- Show Cause Notice for unauthorized use of Industrial plot premises for running RMC Mixture Plant.
[Quoted text hidden]

 Adobe Scan 2 May 2025.pdf
417K



Dated: 02-May-2025/202
Reference No.: Est/Faridabad/COP/2025/00559/202

Sh. Hemant Kumar S/o Sh. Raj Kumar
R/o- House No. 194, Sector-37,
Faridabad, Haryana

Sub: - Plot No. 15-1, Sector-31, HSVP, Faridabad
Change of project

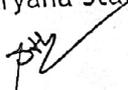
Sir

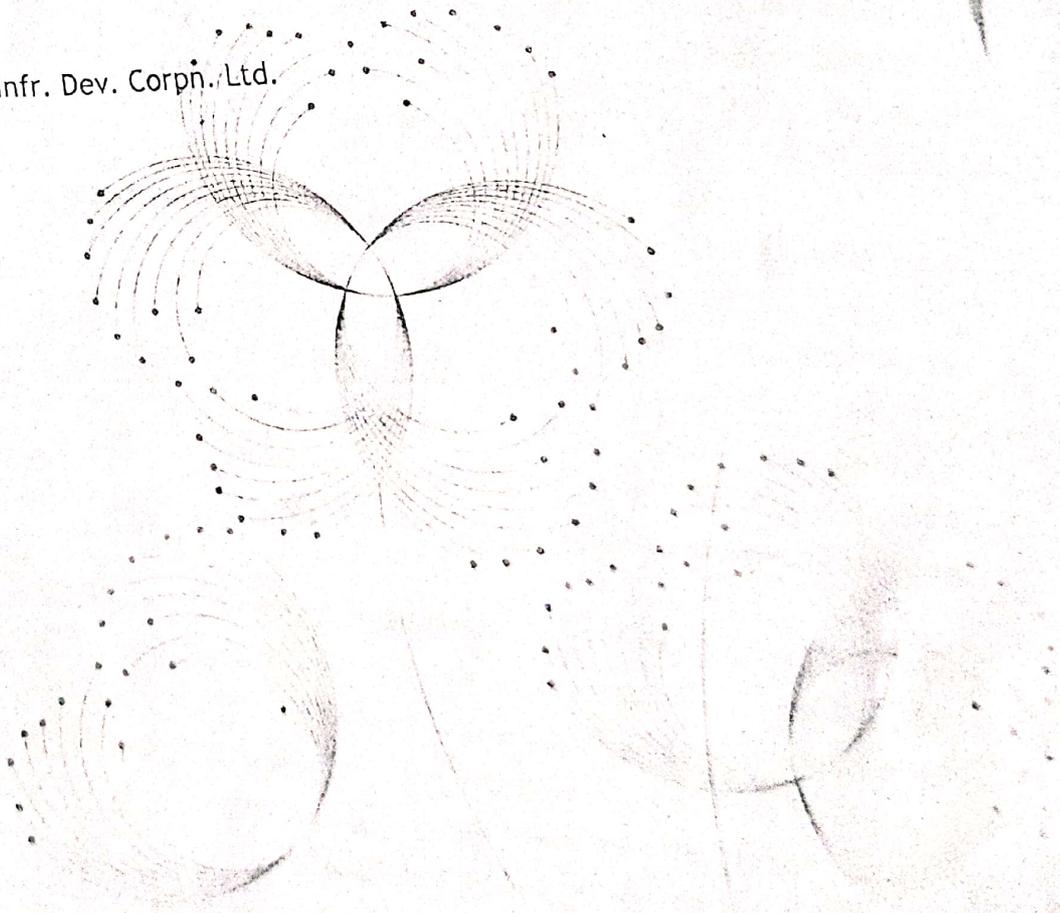
This has reference to your online request dated 29.04.2025 for change of project from Auto Components to RMC Production with Computerized Batching Plant., in respect of Plot No. 15-1, Sector-31, HSVP Faridabad. In this connection, your request for change of project form Auto Components to RMC Production with Computerized Batching Plant. is hereby acknowledged in our record.

Other terms and conditions of re-allotment letter dated 27.07.2023/agreement dated 25.07.2023 will remain the same.

Thanking you

For Haryana State Indl. & Infr. Dev. Corpn. Ltd.


Estate Manager
IMT Faridabad





HARYANA STATE POLLUTION CONTROL BOARD

Faridabad Region, Opp. Hewo Appmt., Sector-16A,
Faridabad

Email: hspcbrofr@gmail.com Website:
www.hspcb.gov.in



To

M/s Shree Ram Concretes,
15/1 Sector-31, Faridabad.

Sub: Directions for further improvement in the Air pollution System and devices installed in the premises.

Whereas, this office acknowledges the operational significance of your Ready-Mix Concrete (RMC) unit in the region. However, to further align your operations with environmental best practices and in response to concerns raised by the public, a site inspection was conducted to assess the current compliance status.

Based on the inspection, certain areas have been identified for improvement to ensure compliance with applicable environmental standards. We encourage you to kindly take the following actions at the earliest and submit report immediately:

Positive Action Points for Environmental Improvement and public interest

1. Barricading & Wind Screens

Ensure proper barricades and functional wind screens are in place to effectively control dust and protect air quality especially facing the residential area.

2. Anti-Smog Gun Utilization

Increase the use and timely operation of anti-smog guns to meet pollution control standards and enhance the air environment.

3. Paving of Roads

Pave all access and internal roads to reduce dust generation and maintain a cleaner site.

4. Vehicle Washing Regulation

Conduct vehicle washing only in designated areas equipped with proper drainage and treatment, in line with environmental norms.

5. Material Handling & Storage

Store construction materials securely and under cover to prevent spillage and contamination.

6. Water Sprinkling Optimization

Upgrade and maintain water sprinkling systems for consistent and effective dust suppression.

These measures will contribute significantly to enhancing environmental performance, ensuring the well-being of the surrounding community, and maintaining regulatory compliance.

You are hereby directed to implement the above directives from the receipt of this communication and share a compliance report along with photographic evidence for record purposes immediately.

**Regional Officer
Faridabad Region**

Inspection no. : 101125106
HROCMMS ID : 24FDBD444882



HARYANA STATE POLLUTION CONTROL BOARD
Faridabad Sec.-16-A, Opp. Hewo Apartment, Faridabad Ph. 0129-2225315(O)
Email:- hspcbrofr@gmail.com

No: HSPCB/FAR/2025/INS/101125106SCNCC001

Dated: 03-07-2025

To
Shree Ram Concretes
15/1 SECTOR 31 FARIDABAD

Sub: Show cause notice for closure 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

Whereas your unit has been inspected on 17-04-2025 regarding By the team of Engg., IPD, HSIIDC and during the inspection following deficiencies has been observed as per provisions of section 21 and 22 of Air (Prevention & Control of Pollution) Act, 1981/ 25 and 26 of Water (Prevention & Control of Pollution) Act, 1974) :

1. 1. Barricading & Wind Screens:
Ensure proper barricades and functional wind screens are in place to effectively control dust and protect air quality especially facing the residential area.
2. Anti-Smog Gun Utilization:
Increase the use and timely operation of anti-smog guns to meet pollution control standards and enhance the air environment.
3. Paving of Roads:
Pave all access and internal roads to reduce dust generation and maintain a cleaner site.
4. Vehicle Washing Regulation:
Conduct vehicle washing only in designated areas equipped with proper drainage and treatment, in line with environmental norms.
5. Material Handling & Storage:
Store construction materials securely and under cover to prevent spillage and contamination.
6. Water Sprinkling Optimization:
Upgrade and maintain water sprinkling systems for consistent and effective dust suppression.

In view of the above, you are hereby directed to show cause within 15 days as to why closure action against your unit may not be taken under section 31A of Air (Prevention & Control of Pollution) Act, 1981/ 33A of Water (Prevention & Control of Pollution) Act, 1974), for non compliance of the above mentioned / deficiencies

In case you fail to comply with the / deficiencies mentioned above within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as

*** This is system generated certificate ***

75

Inspection no. : 101125106
HROCMMS ID : 24FDDB444882

above, which will warrant action under section / 31-A of Air (Prevention & Control of Pollution) Act, 1981/ 33-A of Water (Prevention & Control of Pollution) Act, 1974

In addition to above it is also intimated that non compliance of direction issued under section / 33-A of Water (Prevention & Control of Pollution) Act, 1974/ 31-A of Air (Prevention & Control of Pollution) Act, 1981 is an offence punishable under respective Acts

**** Note:-**

1. Reply of SCN submitted to concerned RO offices shall only be considered and in case unit submitted their reply to other offices of the Board, the same is not liable for consideration on any legal forum.
2. Representatives of the units may also come in person at the concerned Regional office to represent against the proposed action communicated through show cause notice, within the stipulated time period mentioned in show cause notice.

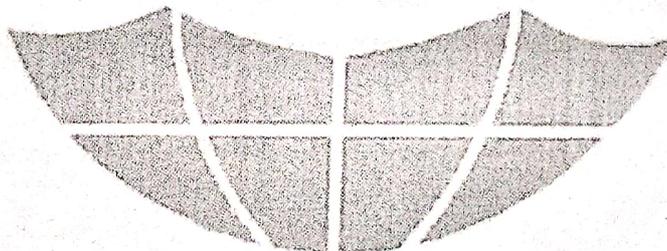
SANDEEP
SINGH
Sandeep Singh

Digitally signed by SANDEEP
SINGH
Date: 2025.07.03 10:47:01
+05'30'

Sandeep Singh, Regional Officer

Regional Office Faridabad

HARYANA STATE



*** This is system generated certificate ***

76

GSTIN : 06ACGFS1862G1Z4

SHREE RAM CONCRETE

TOTAL CONCRETE SOLUTION

An ISO 9001:2015 Certified Company

DEALS IN : READY MIX CONCRETE (RMC)



To,
The Regional Officer
Haryana State Pollution Control Board,
Faridabad

RO (FR) ✓ 05/08/2025
Sc 'B'/A.E.E.-I/A.E.E.-II/
A.E.E.-III/J.E.E./CLK
Date.....
Diary No.. 05/8/25

Sub:- Reply against the direction for our improvement in the air pollution system and device is installed in our premises.

In this Connection it is submitted that we have running the unit in the name of style M/s. Shree Ram Concrete, 15/1, Sector 31, Faridabad. We have received your office letter dated 20.05.2025 regarding direction for further improvement in APCM systems & devices installed in the premises.

We have submitted that following updation at our site:-

- **Barricading & Wind Screens:-**
 - We are barrigating the front & side wall with 40 feet profile sheet through we can effectively control dust and protect air quality especially facing in the residential area.
- **Anti-Smog Gun Utilization :-**
 - We have installed anti smoke gun which release water through Sprinkle timely through which we can control to meet Pollution Control standard and enhance the air quality.
- **Paving of Roads-**
 - This is also to acknowledge you that our total premises is with paved RCC concrete Road through which we can maintain proper neat and clean atmosphere and environment there.
- **Material Handling & Storage: -**
 - We store raw material in the covered area with the green net with proper sprinkles have been done timely.
- **Water Sprinkling Optimization: -**
 - That we have install sprinklers in our premises which is water sprinklers through we can secure to prevent for consistent and effective dust suppression.

We are enclosing photograph of the Premises and we will undertake that we follow the rules & regulations as per HSPCB guidelines.

Thanks *RKS KM*
Your's truly

For SHREE RAM CONCRETE
For SHREE RAM CONCRETE

77 Annexure-R/9



Regional Office, Faridabad Region
Haryana State Pollution Control Board
 Near Hewo Apartment, Sector -16A, Faridabad
 Website - www.hspcb.gov.in E-Mail - hspcbrofr@gmail.com
 Contact No. 0129-2225315



NO. HSPCB/FR/2025/ 1129
 To

Dated: 28/10/2025

M/s Shree Ram Concretes,
 15/1, Sector-31, Faridabad.

Sub: Show cause notice for closure under section 33-A of Water (Prevention & Control of Pollution) Act, 1974 & section 31-A of Air (Prevention & Control of Pollution) Act, 1981, section 25/26 of Water Act (Prevention and Control of Pollution) Act, 1974 & section 21/22 of Air (Prevention and Control of Pollution) Act, 1981 and for initiating legal action under section 43/44 of Water (Prevention & Control of Pollution) Act, 1974, 37/38 of Air Act, 1981 and for imposition of Environmental Compensation under the Rules.

In supersession of earlier this office letter No. HSPCB/FR/2025/1128 Dated 28-10-2025.

Whereas as per the provision of section 23 of Water Act (Prevention and Control of Pollution) Act, 1974 & section 24 of Air (Prevention and Control of Pollution) Act, 1981, State Pollution Control has power of entry and inspection.

Whereas, this office had earlier issued directions vide letter dated 20.05.2025 and SCN for the same issued on dated 03.07.2025 to your Ready-Mix Concrete (RMC) unit to adopt requisite environmental management practices and ensure compliance with prescribed standards.

In continuation of the above and in compliance with the directions of the Hon'ble National Green Tribunal (NGT) order dated 12.08.2025 in OA No. 403/2025, titled RWA Sector-31 South Block Faridabad vs. State of Haryana & Ors., a site inspection of your unit was carried out on 27.10.2025 by the officers of this department to assess the status of compliance. During the inspection, it was observed that your unit has not implemented the measures communicated earlier and remains non-compliant with the environmental directives. The following deficiencies were specifically noted:

- **Absence of adequate barricading and wind screens at the operational site.**
- **Non-utilization of anti-smog guns for dust emission control.**
- **Unpaved internal roads, causing fugitive dust emissions.**
- **No regulated vehicle washing facility, creating dust.**
- **Improper material handling and storage, resulting in dust generation and environmental nuisance.**
- **Inadequate water sprinkling measures within the premises.**

The above observations indicate violation of the directions issued to your unit and non-compliance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981, the Water (Prevention and Control of Pollution) Act, 1974, and other applicable environmental regulations.

You are, therefore, hereby directed to SHOW CAUSE within 03 days from the receipt of this notice as to why appropriate action should not be initiated against your unit under the provisions of the aforementioned Acts, including closure, imposition of environmental compensation, or other penal measures as deemed fit by the competent authority

In case you fail to comply with the observations/incompletion/ deficiencies mentioned within the above mentioned stipulated time period, it will be presumed that you have nothing to say in this regard and accept the status as above, which will warrant action under section 33-A of Water

78

(Prevention & Control of Pollution) Act, 1974 & 31-A of Air (Prevention & Control of Pollution) Act, 1981 besides taking prosecution action under Section 43/44 of Water Act, 1974 & 37/38 of Air Act, 1981 without giving any further notice.

Explanations: For the avoidance of doubts, it is hereby declared that the power to issue directions under section 33-A Water Act, 1974 includes the power to direct:

- (a) The Closure, prohibition or regulation of any industry operation or process or
- (b) The stoppage or regulation of supply of electricity, water or any other service.

For the avoidance of doubts Section 44 of Water (Prevention & Control of Pollution) Act, 1974 reads as under as follows:

"Who so ever contravenes the provisions is punishable with imprisonment or a term which shall not be less than one year and six months, but which may extend to six years and with fine".


**Regional Officer
Faridabad Region**



79 Annexure-R/10

GSTIN : 06ACGFS1862G1Z4



SHREE RAM CONCRETE

TOTAL CONCRETE SOLUTION

An ISO 9001:2015 Certified Company

DEALS IN : READY MIX CONCRETE (RMC)



04th Nov/2025

To,
The Regional officer,
Haryana State Pollution Control Board,
Faridabad

R

RO (FR)

Sc 'R'/A.E.E.-I/A.E.E.-II/

A.E.E.-III/J.E.E./CLK

04/11/25

Subject:- In reply to your SCN dt. 28.10.2025

Ref.:- HSCPCB/FR/2025/1129 dt. 28.10.2025

Dear Sir,

With due respect we have received letter from your office on dt. 28.02.2025. In this Connection it is submitted that we have upgraded all the APCM i.e...

1. That we have installed all the adequate barricading and winds screen at our Unit/Site.
2. That we have repair our anti smog gun and the machine is working properly at our unit/Site.
3. That we have also repair internal roads where there is vehicle having its movement.
4. That we have also repair the Pipeline and Water Sprinkling, so that it can used be for vehicle washing so it can reduce the Dust emission.
5. That now we have Proper material handling facility so it can reduce the Dust emission and environment nuisance also we have covered all the raw material.
6. That we have installed Garden Sprinkler System so that adequate the water sprinkling measures within the premises.

We have enclosed the photographs, hence so you are requested that kindly vacate/rejected the notice.

Thanking You,

Your's Truly



Plant-1 : (Head Office) Plot No. 15, HSIDC Sector-31, Faridabad
Plant-2 : Omaxe World Street, Sector - 79, Faridabad.
Plant-3 : Vill. Tikri, Nijampur Road, Tikri Border, New Delhi
Plant-4 : Vill. Maidawaas, Sec. 64, Badshahpur, Gurugram
Plant-5 : Sec. 99A, Gurugram.
Plant-6 : Vill. Rewali, Near Murthal Sonipat.

☎ 8130713434 | 8130723434
✉ shreeramconcrete37@gmail.com
🌐 www.shreeramconcrete.com